

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 163
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconic Infrastructures Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 05.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Rakesh Kumar, Mr. Sahil Dhawan, Advs. With
Mr. Harish Manchanda, RP

For the Resolution Applicant

Mr. Madhusudan Sharma, Adv.

For the Respondent

Mr. Anuj Tiwari & Mr. Sandeep Bisht, Advs. For R-3

For the Home Buyers

Mr. Shiv Lal Kannaujia, Adv.

ORDER

CA-1553(PB)/2019

This is an application filed much before we allowed the resolution applicant to renew his request before the CoC by revising the resolution plan which has been done and CoC met on 08.11.2019, 22.11.2019 & 04.12.2019 but the resolution plan could not be passed. Therefore, the present application without minutes of the last three CoC's would not be maintainable as there are a number of developments which needs to be incorporated. Mr. Rakesh Kumar, Ld. Counsel for the RP states that fresh application shall be filed and the revised valuation as per the valuation regulations shall also be brought before the Court.

List as and when the needful is done.

—sd—

(M.M. KUMAR)
PRESIDENT

—sd—

(S.K MOHAPATRA)
MEMBER (TECHNICAL)